

THE GOVERNMENT SAVINGS LAWS (AMENDMENT)
ACT, 1985

No. 56 OF 1985

[4th September, 1985.]

An Act further to amend the Government Savings Banks Act, 1873
and the Government Savings Certificates Act, 1959.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic
of India as follows:—

Short
title.

1. This Act may be called the Government Savings Laws (Amend-
ment) Act, 1985.

Amend-
ment of
Act 5 of
1873.

2. In the Government Savings Banks Act, 1873,—

(a) in sub-section (4) of section 4A,—

(i) in clause (a), for the words “five thousand rupees”, the
words “such limit as may be prescribed” shall be substituted;

(ii) in clause (b), for the words “aforesaid limit of five
thousand rupees”, the words, brackets and letter “limit prescrib-
ed under clause (a)” shall be substituted;

(b) in sub-section (2) of section 15, after clause (h), the follow-
ing clause shall be inserted, namely:—

“(i) the limit under clause (a) of sub-section (4) of section
4A.”.

Amend-
ment of
Act 46 of
1959.

3. In the Government Savings Certificates Act, 1959,—

(a) in sub-section (4) of section 7, for the words “five thousand
rupees”, the words “such limit as may be prescribed” shall be
substituted;

(b) in sub-section (2) of section 12, after clause (i), the follow-
ing clause shall be inserted, namely:—

“(i) the limit under sub-section (4) of section 7;”.